

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NATURE INDIA COMMUNIQUE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	NATURE INDIA COMMUNIQUE LIMITED
2. Date of incorporation of Corporate Debtor	30th November 1981
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	L74120DL1981PLC012743
5. Address of the registered office and principal office (if any) of Corporate Debtor	R-815, New Rajinder Nagar, New Delhi - 110060
6. Insolvency commencement date in respect of Corporate Debtor	3rd May 2021, (New IRP appointed on 6th July, 2021)
7. Estimated date of closure of insolvency resolution process	2nd January 2022 (180 days from the date of appointment of IRP)
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Atiuttam Prasad Singh Reg. No.: IBBI/PA-001/IP-P01914/2019-2020/12914
9. Address & email of the interim resolution professional, as registered with the board	A-97 & 98, Upper Ground Floor, Street No. 6, Madhu Vihar, Delhi - 110092 Email: atiuttamsingh@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	A-97 & 98, Upper Ground Floor, Street No. 6, Madhu Vihar, Delhi - 110092 Email: irpnatureindia@gmail.com
11. Last date for submission of claims	20th July 2021
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NA
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	NA
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	a) Web link for relevant forms: https://ibbi.gov.in/home/downloads b) Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Nature India Communique Limited** on 3rd May 2021 (New IRP appointed on 6th July 2021).

The creditors of **Nature India Communique Limited**, are hereby called upon to submit their claims with proof on or before the **20th July 2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Atiuttam Prasad Singh

Date: 09.07.2021

Interim Resolution Professional for Nature India Communique Limited

Place: New Delhi

Reg. No.: IBBI/PA-001/IP-P01914/2019-2020/12914